

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**I.A. No. 69/2017 in
Petition No. 209/MP/2017**

Subject : Interim Application for directions to Respondent No. 1 to make payment for use of the Petitioner's Dedicated Transmission line in terms of the Interim Power Transmission Agreement till disposal of Petition of Petitioner for approval of Transmission charges and losses by the Commission

Petitioner : A.D. Hydro Power Limited

Respondents : Everest Power Private Limited and Others

Corrigendum to ROP dated 22.12.2017

Inadvertent errors in the Record of Proceedings dated 22.12.2017 in the above Petition are corrected and modified as under:

(a) The name of Shri Anand K. Ganesan and Ms. Swapna Seshadri, shown as Advocates appearing for PTC India Ltd under "Parties Present" is corrected and shall be read as Advocates appearing for HPPTCL and PSPCL.

(b) The outstanding amount of ₹ 38.01 crores payable by EPPL to Petitioner as shown in Para 2(a) of the ROP is corrected as ₹ 48.44 crores, as per affidavit dated 19.12.2017 of the Petitioner.

(c) Para 6 of the ROP shall be modified as under:

"The Commission after hearing the parties directed EPPL to make payment of 60% of the outstanding bills raised by the Petitioner immediately and to continue the payment of monthly transmission charges at the said rate for use of the dedicated transmission line of the Petitioner, subject to the determination of tariff of the said transmission line. I.A. No. 69/2017 is disposed of in terms of the above."

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**

